

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.39/(MAH)/2015  
CA No.


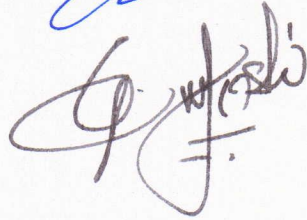
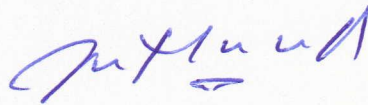
CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd. & Ors.  
V/s.  
M/s. Samriddhi Banquets Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Rahul D. Oak.	Advocate for Petitioners.	
2)	G.M. Jashi	Adm. for Respo. No 1 to J	
3)	Vincent Jagtap 1/b Nivayan Jagtap & Co	Adm. for R8	

Order

**C.P. No. 39/397-398/CLB/MAH/2015**

1. Ld. Counsels of both the sides are present.
2. The Petitioner is seeking time to file a Rejoinder. Time granted
3. Rejoinder can be filed on or before 14.10.2016. Further Ld. Counsel of the Petitioner has stated to withdrawn C.A. 140/2015. C.A. 140/2015 is disposed of as withdrawn.
4. The Petitioner is seeking permission to file an amendment in C.P. After hearing both the sides, the Petitioner is at liberty to do so, however no specific order or direction is legally required.
5. Next date of hearing is fixed for 22/11/2016. Duly communicated to both the sides.

Dated: 23.09.2016

Sd/-

Shri M.K. Shrawat  
Member (Judicial)